

Order dated: 25.05.2009

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (A)

Heard Mr. B.R.Sarangi, Ld. Counsel appearing for the applicant and Mr. D.K.Behera, Ld. Additional Standing Counsel for the Respondents, who appeared on notice.

2. The applicant's husband died ~~out~~ of cancer on 06.07.2008 while in service. He has left behind his widow, the applicant, one son and his mother. The applicant has been making representations for being considered for compassionate appointment vide Annexure-A/3 series, i.e. on 20.10.2008, 4.12.2008 and 15.01.2009. Having received no response, the applicant has approached this Tribunal for the necessary relief.

3. It is not forthcoming from the various averments made in the O.A. whether the concerned authorities have considered the indigent condition of the family consequent to the death of the husband of the applicant. The applicant has also not produced any documents regarding the financial condition of the family. Hence, it is not possible for this Tribunal to determine whether the applicant is in dire need of immediate rehabilitation by the concerned authority. However, the applicant has referred to various policies/directives issued by the Respondents regarding the compassionate appointment and since, the husband of the applicant was ^{the} sole bread earner of the family, the family need to be considered for necessary

4

rehabilitation assistance under the existing scheme. The representations of the applicant at Annexure-A/3 series are pending for disposal. It would, therefore, be ~~for~~ⁱⁿ the fitness of things at this stage to direct the Respondent No.3, ~~to~~ whom the representations have been addressed, to consider the case of the applicant taking into account all the relevant factors as per the policy of the Govt. issued by the Department of Personnel and Training. Respondent No.3 shall consider these representations at Annexure-A/3 series within a period of one month and pass a speaking order with intimation to the applicant.

4. With the above observation, the O.A. is disposed of.

5. Send copies of this order, along with a copy of this O.A. with annexures, to the Respondents for necessary action.


MEMBER (A)

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